ELECTION MATTER
URGENT

F.No. C-50/56/2020-Ad.II
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

*******
North Block, New Delhi- 110001
Dated: 20th May, 2021

To
The concerned Pr. Chief Commissioners/ Pr. Director Generals/ Chief Commissioners/ Director Generals of CBIC

Subject: General Elections to the Legislative Assemblies of Assam, Kerala, Tamil Nadu, West Bengal and Puducherry, 2021 and some bye-elections to PCs/ACs (Press Note Dated 26.02.2021 & 16.03.2021)- Account Reconciliation Meeting, DEMC Meeting, preparation of DEO’s Scrutiny Reports etc.-Engagement of Expenditure Observers through online mode for Account Reconciliation Meeting, DEMC Meeting (if necessary) and other modalities of third visit of Expenditure Observers.

Sir,

I am directed to refer to this Department’s letter of even number dated 14.05.2021 and Election Commission of India’s letter No. 464/Exp. Obs./Last Visit/EEPS/2021 dated 19.05.2021 (copy enclosed) on the subject mentioned above and to inform that keeping in view of ongoing COVID-19 pandemic, the Commission has decided that the Expenditure Observers, instead of third visit to their assigned constituencies, should now be available for the work on virtual mode.

2. It is requested that the directions of the Election Commission of India, as mentioned in the said letter, may be communicated to the concerned Expenditure Observers under your charge for strict compliance.

Yours faithfully,

(S.A. Ansari)

Under Secretary to the Government of India
Tel: 23095529/E-mail: sa.ansari@nic.in

Encl. As Above.

Copy to:
The website Manager, CBIC with the request to upload this letter along-with the enclosures on the official website of CBIC with a ticker.

(S.A. Ansari)

Under Secretary to the Government of India
ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 464/Exp. Obs./Last Visit/EEPS/2021

Dated: 19th May, 2021

To

1. Shri D. K. Verma, Director (Ad.VI A) & Nodal Officer, M/o Finance, Deptt. of Revenue, Central Board of Direct Taxes, Room No. 240A, North Block, New Delhi.

2. Shri. S. A. Ansari, Under Secretary (Ad. II) & Nodal Officer, M/o Finance, Deptt. of Revenue, Central Board of Indirect Taxes & Customs, Room No. 47B, North Block, New Delhi.


5. Shri Swapnil Agrawal, Sr. ACGIDA (Admin) & Nodal Officer, O/o the Controller General of Defence Accounts, Ulan Batar Road, Palam, Delhi Cantt. 110010.

6. Shri. Vipen Kumar, Senior Accounts Officer & Nodal Officer, M/o Finance, Deptt. of Expenditure, Controller General of Accounts, Mahalekha Niyantarak Bhavan, GPO Complex, E-Block, INA, New Delhi-110023.

7. Shri. R. C. Kumar, ADG & Nodal Officer, M/o Communication, Department of Telecommunication, Room No. 710, Sanchar Bhawan, New Delhi-110001.

Sub:- General Elections to Legislative Assemblies of Assam, Kerala, Tamil Nadu, West Bengal and Puducherry, 2021 and some bye-elections to PCs/ACs (Press Note Dated 26.02.2021 and 16.03.2021)- Account Reconciliation Meeting, DEMC Meeting, preparation of DEO’s Scrutiny Reports etc.-Engagement of Expenditure Observers through online mode for Account Reconciliation Meeting, DEMC Meeting (if necessary) and other modalities of third visit of Expenditure Observers.

Sir,

I am directed to refer to the Commission’s letter of even number dated 13th May, 2021 (copy enclosed) forwarding therewith SOP of Virtual Account Reconciliation Meeting, DEMC Meeting followed by assisting the DEO in preparation of DEO’s Scrutiny Report on part of Expenditure Observers deployed in the constituency.

Keeping in view of ongoing Covid 19 pandemic, the Commission has decided that the Expenditure Observers, instead of third visit to their assigned constituencies, should now be available for the work on virtual mode.
In this process, Expenditure Observers will necessarily attend Account Reconciliation Meeting, DEMC meeting etc. to be convened by the DEO concerned virtually and will assist the DEO concerned in preparation of DEO’s Scrutiny Report and give comments thereupon. A time line is annexed herewith in the letter.

2. You are requested to bring it to the notice of the Expenditure Observers (Sponsoring Authority Wise List is attached herewith) under intimation to the Commission. The Expenditure Observers shall duly inform their concerned supervisory officers in advance about the slotted date/time of engagement for performing their assigned electoral duties without fail.

Yours faithfully,

(Anup Kumar Khakhlary)
Under Secretary

Copy to: 1. The Chief Electoral Officers of Assam, Kerala, Tamil Nadu, West Bengal, Puducherry, Andhra Pradesh, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Rajasthan, Telangana and Uttarakhand with the request to issue necessary direction to DEOs concerned to complete the related works in co-ordination with the Expenditure Observers concerned by 2nd June, 2021. (By Speed Post/e-mail)

2. All Expenditure Observer deployed in the above mentioned States/UTs for necessary action and compliance (As per List).

Copy for kind information:

1. Sr. PPS to SG/Sr. DEC/DEC (SJ)
2. IT Division, Election Commission of India.
3. Director (YS) and Secy. (KR)

(Anup Kumar Khakhlary)
Under Secretary
<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Events</th>
<th>Date and Process of Online Meeting through VC mode</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Date of Declaration of Results</td>
<td>02.05.2021 (Already over)</td>
</tr>
<tr>
<td>2.</td>
<td>Date of Account Reconciliation Meeting</td>
<td>• Keeping in view of issue related with accounts of considerable number of candidates and multiple constituencies assigned to an E/O, virtual Account Reconciliation Meeting may be organised w.e.f. 25.05.2021 to 27.05.2021 and issuance of notice, if necessary on the same date.</td>
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<td></td>
<td>• The concerned DEO shall prepare the slotting of the meetings and inform 3 days in advance by 22.05.2021 regarding dates &amp; time to candidates/agents and other concerned election officials associated with Election Expenditure Monitoring (AEO etc.) with proper compliance of Covid guidelines prevailing in the States/UT and issued from the Commission.</td>
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<td></td>
<td>• If any issue regarding election expenditure of candidate came across during electioneering, the same may be communicated by the DEO to candidate concerned in consultation with E/O, AEO etc. by 22.05.2021.</td>
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<tr>
<td></td>
<td></td>
<td>• Platforms like NIC, Google Meet, Microsoft, etc. may be used by DIOs &amp; EOs for smooth conduct of the virtual meetings.</td>
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<td>• Online training of EOs, DIOs and Officials involved is being conducted on 17.05.2021.</td>
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<td><strong>30.05.2021</strong></td>
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<tr>
<td>3.</td>
<td>Date of DEmC Virtual Meeting, if necessary</td>
<td>01.06.2021 (within 30 days of declaration of result u/s 78 of the R. P. Act, 1951)</td>
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<td>4.</td>
<td>Last date for lodging of accounts of election expenses by contesting candidates with DEO concerned with all rectification if necessary on part of candidate.</td>
<td>By 02.06.2021</td>
</tr>
<tr>
<td>5.</td>
<td>Date by which Summary and DEO’s Scrutiny Report in Annexure-C3 shall be prepared by the DEO incorporating the comments of the E/O in Row '23' of DEO’s Scrutiny Report</td>
<td>By 09.06.2021 [i.e. by 38th day of declaration of result]</td>
</tr>
<tr>
<td>6.</td>
<td>Date of forwarding DEO’s Scrutiny Reports along with Summary Report by the DEO to the CIEO concerned</td>
<td>By 16.06.2021 [i.e. by 45th day of declaration of result]</td>
</tr>
<tr>
<td>7.</td>
<td>Date of reaching DEO’s Scrutiny Reports along with Summary Report from DEO through CE to ICI</td>
<td></td>
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